

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7041/2016

(Arising out of impugned final judgment and orders dated 13-05-2016 in MCRC No. 10611/2015 passed by the High Court of M.P., Bench at Indore)

MANIK HIRU JHANGIANI

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

([PART-HEARD BY : HON'BLE ABHAY S. OKA AND HON'BLE SANJAY KAROL,
JJ.] [TOP OF THE BOARD]IA No. 14930/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 14931/2016 - EXEMPTION FROM FILING O.T.)

Date : 02-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Sajjan Poovayya, Sr. Adv.
Mr. V P Singh, Adv.
Mr. Kamal Shankar, Adv.
Ms. Arti Singh, AOR
Mr. Atul N, Adv.
Mr. Kshitiz Rao, Adv.
Mr. Raghav Seth, Adv.
Mr. Palash Maheshwari, Adv.
Ms. Sanjanthi Sajan Poovayya, Adv.
Mr. Aakashdeep Singh Roda, Adv.
Ms. Pooja Singh, Adv.
Mr. B P Singh, Adv.

For Respondent(s)

Mr. Nirmal Kumar Ambastha, Adv.
Mr. Pashupathi Nath Razdan, AOR
Mr. Mirza Kayesh Begg, Adv.
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Astik Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Submissions are heard.

Judgment is reserved.

Written submissions, if any, to be filed within
three days.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

List of Acts referred to:

1. The Food Safety and Standards Act, 2006
2. The Prevention of Food Adulteration Act, 1954.